

CENTRAL ELECTRICITY REGULATORY COMMISSION (CERC)
3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi – 110 001
Tel : 23753915 / Fax : 23753920

No.1/3/2009-Reg. Affairs (RE Tariff-FY-2010-11)(ii)/CERC

Dated: 26th February, 2010

Dear Sir/Madam,

Sub: Public Hearing on Suo-Motu Order on ‘Determination of generic Tariff for RE Technologies for the Second Year of the Control Period i.e. FY 2010-11.

The Commission has notified the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2009, on 16th September, 2009. Clause (1) of Regulation 8 of the RE Regulations provides that : -

“ The Commission shall determine the generic tariff on the basis of suo-motu petition at least six months in advance at the beginning of each year of the Control period for renewable energy technologies for which norms have been specified under the Regulations.”

2. The RE Regulations have also been amended in respect of generic tariff for solar projects. The relevant extract from the amendment pertaining to Regulation 8 of the principal regulations is quoted below :-

“(2) Notwithstanding anything contained in these regulations,

a) the generic tariff determined for Solar PV projects based on the capital cost and other norms applicable for the year 2010-11 shall also apply for such projects during the year 2011-12; and

b) the generic tariff determined for Solar thermal projects based on the capital cost and other norms for the year 2010-11 shall also apply for such projects during the years 2011-12 and 2012-13,

provided that (i) the Power Purchase Agreements in respect of the Solar PV projects and Solar thermal projects as mentioned in this clause are signed on or before 31st March, 2011; and (ii) the entire capacity covered by the Power Purchase Agreements is commissioned on or before 31st March, 2012 in respect of Solar PV projects and on or before 31st March, 2013 in respect of Solar thermal projects.”

3. In exercise of the power under Regulation 8(1), the Commission has issued an order inviting Comments / suggestions (**posted in the website of CERC**) on the proposed tariff. The comments may be submitted to the undersigned by **08th March, 2010**. Public hearing on the above subject will be held on **09th March, 2010** as per the details given below:-

Date	Venue	Timing	Invitees
09.03.2010 (Tuesday)	“CERC COURT ROOM” (Fourth Floor) Chanderlok Building, 36, Janpath, New Delhi.	From 1500 Hrs. onwards	Representatives of Central / State Governments / State Utilities / CPSUs / Trading Licensees / IEX Power Exchange / Individual Experts / NGOs / IPPs / Financial Institutions / Consultancy Firms / Developers / Association related with Renewable Energy.

4. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at just and fair conclusions on the different issues at stake. I would, therefore, request you to attend the hearing on **09th March, 2010** or detail a responsible officer of your organization fully conversant with the subject matter.

5. To enable proper arrangements for the hearing, it is requested that the name of proposed participant(s) [not more than two persons] from your organization may please be communicated to the undersigned **latest by 08.03.2010**. Please also let us know if you/your organization propose to make a presentation during the hearing. The presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides. A line in confirmation about the participation in the hearing would be highly appreciated.

Yours faithfully,

**Sd/-
(Alok Kumar)
Secretary**